

ACT No. XXII OF 1865.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

(*Received the assent of the Governor-General on the 17th April 1865*).

*An Act to amend Act No. XVIII of 1864 (to provide for the appointment of a Municipal Committee for the City of Lucknow.)*

Whereas it is expedient to amend Act No. XVIII of 1864 (*to provide for the appointment of a Municipal Committee for the City of Lucknow*); It is enacted as follows :—

Preamble.

Act XVIII of 1864,  
Section 21, repealed.

1. Section twenty-one of the said Act No. XVIII of 1864 is hereby repealed, and the following Section shall be read in lieu thereof.

2. It shall be lawful for the Governor-General of India in Council, by Order published in the Gazette of India, to extend the said Act to any place under the immediate administration of the Government of India; and when so extended, it shall have effect in such place as if the name of such place were substituted throughout the said Act for the name "Lucknow." The Governor-General of India in Council shall by such Order declare how many persons shall be members, and what and how many persons shall be *ex-officio* members, of the Committee to be constituted in the place to which the said Act shall have been so extended: Provided that the number of such *ex-officio* members shall not be more than one-third of the number of all the members of such Committee.

This Act to be construed with Act XVIII of 1864.

3. This Act shall be read and taken as part of the said Act No. XVIII of 1864.